

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 204/MP/2018

Subject : Petition under Section 66,79 and other applicable provisions of the Electricity Act,2003 read with CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable energy generation) Regulations, 2010.

Date of Hearing : 27.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Eingur wind Energy Private Limited (EWEPL)

Respondents : National Load Despatch Centre (NLDC) and Another

Parties present : Ms. Swapna Seshadri, Advocate for EWEPL
Shri Ashwin Ramanathan, Advocate for EWEPL
Shri Arjun Krishnan, Advocate, NLDC
ShriSumit Srivastava, Advocate, NLDC
Shri Ashok Rajan, NLDC

Record of Proceeding

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to NLDC for revalidation of the accreditation with effect from 17.12.2016 and revalidation of registration of the Petitioner's project with effect from 5.1.2017. Learned counsel submitted that though TANTRANSCO had sent an e-mail on 26.11.2016 for revalidation of the accreditation alongwith instructions, the said e-mail could not be attended by the Petitioner as the same was misplaced. Learned counsel submitted that non-grant of revalidation of the accreditation and registration of the Petitioner's project would cause irreparable loss to the Petitioner and requested to give directions to NLDC to revalidate the accreditation and registration of the Petitioner's project.

2. Learned counsel for NLDC submitted that since the Petitioner did not comply with the mandatory requirements specified in the REC Regulations, it was not granted RECs.

3. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**